

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 22/Del/2019

ITA No.4644/Del/2017

ITA No. 519/Del/2018

ITA No. 3501/Del/2019

Assessment Year : 2015-16

Assessment Year : 2013-14

Assessment Year 2014-15

Assessment Year 2012-13

M/s Gates India Pvt. Ltd., C-434, Defence Colony, New Delhi-110024 PAN-AAACA8125F	Vs.	DCIT, Circle-10(1), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Rishabh Malhotra, Adv

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **27.11.2020**

Date of pronouncement : **27.11.2020**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the different assessment years 2015-16, 2013-14, 2014-15 & 2012-13 are directed against the different orders of learned CIT(A), New Delhi dated 31.10.2018, 11.05.2017, 28.11.2017 & 25.02.2019 respectively.

2. The learned counsel for the assessee, vide its letter dated 26.11.2020, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 27th November, 2020.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar